Straw Board Mills Limited, New Delhi and the Order dated the 28th February, 1976 of the Central Government there-

- (ii) Report under section 22(3)(b) of the said Act in the case of M/s. Rallis India Limited. Bombay and the Order dated the 9th February, 1976 of the Central Government thereon.
- (2) Two statements explaining the reasons for not laying simultaneously the Hindi versions of the Reports and Orders of the Government thereon mentioned above.

[Placed in Library. See No. LT-10770/76].

RAILWAYS RED. TARIFF (FOURTH AM-ENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF RAÎLWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Railways Red Tariff (Fourth Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 601 in Gazette of India dated the 24th April, 1976, issued under section 47 of the Indian Railways Act, 1890 [Placed in Library. See No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COM-PULSORY DEPOSIT) AMENDMENT BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I beg to move for leave to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974.

MR SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit)
Act, 1974."

SHRI S. M. BANERJEE (Kanpur,: Mr. Speaker, Sir, I rise to oppose the Additional Emoluments (Compussory Deposit) Amendment Bill, 1976. If you kindly read the Statement of Objects and Reasons, it says;

"The Additional Emoluments (Compulsory Deposit) Act, 1974, is one of the legislative measures which was enacted with a view to protecting the real incomes of industrial-workers and salaried employees who were worst hit by the rise in prices. It provided, amongst others, for the impounding of one-half of the increase in dearness allowance. The objective of arresting the price spiral has been substantially achieved..."

"But the need for controlling the expansion in money supply to consolidate the gains towards stability continues. The Bill, therefore, proposes that the period for deductions of additional dearness allowance, which is due to cease on the Ch day of July, 1976, should be continued for one year more..."

And then it says:

"While the additional dearness allowance deducted upto June 1976 will be repaid in the manner provided in the Act, the deductions made from July 1976 will be repaid in five equal annual instalments by crediting each such instalment to the provident fund account of the employee "

We were told in this House that this measure was taken to arrest the prices and to contain the inflation which was prevailing in the country. The prices have no doubt not increased. In certain items, the prices have come down; (Interruptions) but since the month of April 1976, the prices of all the commodities have arisen. I would request the

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated the 4th May, 1976.

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[Shri S. M. Banerjee] thon, Minister Shri Subramaniam or Mrs. Sushila Rohtagi or anybody else to go to the market and purchase only the vegetables. I am not talking about anything else. Let. them purchase only vegetables. The price of each vegetable has gone up. The price of 'Postman' has gone up from Rs. 16.50 to Rs. 17.85. The price of mustard oil which came down to Rs. 7.50 has gone up again; and it appears that there is a tendency for the price of every item to go up. Under these circumstances, the question whether we should impound the dearness allowance for another year, is a matter for the Government to think about. I say this only because of what had happened in this House recently. The MPs were unable to make both ends meet. So, Rs. 500/were sanctioned to them; and here, the employees who want their full dearness allowance are not getting it. The cost of living index is being manipulated in such a way that there is no fear of any rise of dearness allowance in future. I am sure about it. The hon. Minister is sifting here; he promised before the Standing Committee of the JCM that it was under consideration. Mrs. Sushila Rohatgi, while replying to the Supplementary Demands had said that it was under consideration. There were two questions raised. 'The first was about the sixth instalment of dearness allowance to Central Government employees, and the second was about raising the emoluments of pensioners. Something has been done to the pensioners. But we do not know anything as to what has happened to the 6th instalment of the dearness allowance. Government says that if protects the salary of the wage-earners. I am not an economist; the hon. Minister is. He will bear me out that the real wages of the workers have fallen beyond expectations. There is a fall in real wages. Any trade unionist will bear me out-whether belonging to my group or the other group—that the real wages of the working classes have gone down

MR. SPEAKER: Is there any official survey or report about it indicating as to how much have the real wages gone

SHRI S. M. BANERJEE: If you could kindly give me time, I will go to the Library and get the information.

MR. SPEAKER: Is there any report, about the real wages going down?

SHRI S. M. BANERJEE: Prices have gone up. It is an admitted fact.

MR SPEAKER: When you say that the real wages have gone down, is it based on those reports? I am only asking whether it is your impression or it is an admitted fact.

SHRI S. M. BANERJEE: This was the impression of all the economists who were members of various commissions. They say that the real wages have come down. If you consider the consumer price index-and if you consider what the Reserve Bank have written-you will find that the real wages have gone down. Moreover, the purchasing capacity has gone down. One reason why the prices have fallen is to lack of purchasing capacity.

SHRI B. V. NAIK (Kanara): When prices go down, the real wages go up. You are making a mistake regarding money wages and real wages.

SHRI S. M. BANERJEE: That is an artificial thing. It is a jugglery of sta-

I am not a statistician, nor an economist.

SHRI B. V. NAIK: It is a jugglery of the politician.

SHRI S. M. BANERJEE: According to all reports, wages have come down. 50 per cent of the workers are living below starvation level. This is the report of many commissions. At this time, are we to impound the dearness allowance further, when the Government knows that dearness allowance is not going to be increased any more? These employees are not going to get any more dearness allowance, unless their DA is merged with pay. Whatever dearness allowance they are getting at present, 50 per cent of it is being impounded; it is not for the future. So, I oppose it.

When this measures was brought for the first time, we accepted it in all sincerity and honesty. We explained to the Central Government employees and the other salaried people that they should tighten their belt in the interest of the country. Though we are in the opposition, we still explained to the workers in the JCM and the Standing Committee of the JCM that they should agree to the arrears being deposited in the provident fund and 50 mer cent of the DA going to the compulsory deposit account. Now, when the stipulated period is over instead of getting the sixth instalment, they are getting this Bill. So, I would request the hon. Minister to kindly withdraw the Bill..

We are not opposing it merely for the sake of opposition. We are supporting many things done by this Government. This Theasure is going to give a handle to the reactionary forces to tell the Government servants and the salaried people that the Government are trying to extract their pound of flesh from their employees. Let the hon Minister not forget that the Government employees and other salaried people are paying income-tax, because they cannot conceal their income On the other hand, those who have derlared something, are safe, because they have declared some blackmoney, may be Rs. 2 lakhs or 3 lakhs They have got a certificate and nobody is going to touch them. But these Central Government employees and the salaried people are being to put to difficult; by this Bill.

So many assurances were given in this House, that this particular measure is going to be in force only for a limited period; I do not know what that particular period is. Let them say m this House that this measure is going to remain indefinitely. Then I can appreciate at least their honesty and sincerity. Let it not come in doses year by year. I oppose this because it is a breach of faith. It will not contain infiation. When they are not able to control the prices, if they say that there should be no dearness allowance,

I am sorry I am unable to support that proposal. So, we oppose this lock, stock and barrel.

SHRI C. SUBRAMANIAM: Sir. I am sure you would not expect me to reply to all the points raised by the hon. Member. I appreciate his interest in the welfare of the working class. But I want to tell him that we are equally, if not more, interested in the welfare of not only the working class but the community as a whole. My humble judgment 18, because of these various measures that have been taken, not only the workers have been benefited but the whole nation has been benefited. It is only from that point of view that we are extending this Bill for another year

Regarding the various points that have been raised by the hon Member, they would be dealt with in detail when we take the Bill for consideration. So, I do not think there is any point in opposing the introduction of the Bill at this stage

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974."

The Lok Sabha Dirided:

Division No. 4]

12.18 hrs.

Ayes

Agrawal, Shri Shrikrishna
Ahirwar, Shri Nathu Ram
Ambesh, Shri
Anand Singh, Shri
Arvind Netam, Shri
Awdhesh Chandra Singh, Shri
Azad, Shri Bhagwat Jha
Aziz Imam, Shri
Babunath Singh, Shri
Balakrishniah, Shri T.
Banerjee, Shrimati Mukul
Barua, Shri Bedabrata
Basumatari, Shri D.
Bhagat, Shri H, K, L.

MAY 4, 1976

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(Compulsory Deposit) Amdt. Bill

Bhatia, Shri Raghunandan Lal Bhattacharyyia, Shri Chapalendu Bist, Shri Narendra Singh Brahmanandii, Shri Swami Brij Raj Singh-Kotah, Shri Buta Singh, Shri Chakleshwar Singh, Shri Chandrika Prasad, Shri Chaudhari, Shri Amarsinh Chavan, Shri Yeshwantrao Chellahami, Shri A. M. Daga, Shri M. C. Dalip Singh, Shri Damani, Shri S. R. Darbara Singh, Shri Dasappa, Shri Tulsidas Daschowdhury, Shri B. K Deo, Shri S. N. Singh Deshmukh, Shri Shivaji Rao S. Dhamankar, Shri Dharamgaj Singh, Shri Dhusia, Shri Anant Prasad Dixit, Shri G. C. Dube, Shri J. P. Dumada, Shri L. K Dwivedi, Shri Nageshwar Engti, Shri Biren Gaekwad, Shri Fatesinghrao Gill, Shri Mohinder Singh Godara, Shri Mani Ram Gomango, Shri Giridhar Gowda, Shri Pampan Hari Singh, Shri Jadeja, Shri D P Jamilurrahman, Shr. Md. Jitendra Prasad, Shri Joshi, Shri Popatlal M. Kader, Shri S. A. Kailas, Dr. Kakodkar, Shri Purushottam Kamakshaiah, Shri D. Kamala Prasad, Shri Kamble, Shri T. D

Kaul, Shrimati Sheila

Kavde, Shri B. R. Kedar Nath Singh, Shri Khadilkar, Shri R. K. Kinder Lal, Shri Kotoki, Shri Liladhar Kulkarni, Shri Raja Kureel, Shri B. N Kushok Bakula, Shri Lakkappa, Shri K. Lambodar Baliyar, Shri Mahajan, Shri Vikram Mahajan, Shri Y. S. Maharaj Singh, Shri Majhi, Shri Gajadhar Malaviya, Shri K, D Malhotra, Shri Inder J. Mallanna, Shri K. Mallikarjun, Shri Mandal, Shri Jagdish Narain Manhar, Shri Bhagatram Mishra, Shri Bibhuti Mishra, Shri Jagannath Munsi, Shri Priya Ranjan Das Murmu, Shri Yogesh Chandra Naik Shri B. V. Negi, Shri Pratap Singh Painuli, Shri Paripoornanand Pandey, Shri Narsingh Narain Pandey, Shri Sudhakar Pandey, Shri Tarkeshwar Pandit, Shri S T. Pant, Shri K. C. Parashar, Prof. Narain Chand Paswan, Shri Ram Bhagat Patel, Shri Arvind M Patel Shri Natwarlal Patil, Shri C. A. Patil, Shri Krishnarao Patil, Shri S. B. Patnaik, Shri Banamali Pradhan, Shri Dhan Shah Pradhani, Shri K.

Qureshi, Shri Mohd. Shaft

Additional Emoluments VAISAKHA 14, 1898 (SAKA) (Compulsory Deposit) D.G.

Amdt. Bill

Raghu Ramaiah, Shri K.

Rai, Shri S. K.

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Rai, Shrimati Sahodrabai

Raldeo Singh, Shri

Ram Singh Bhai, Shri

Ram Surat Prasad, Shri

Ram Swarup, Shri

Ramshlkar Prasad Singh, Shri

Ranabahadur Singh, Shri

Rao, Shrimati B Radhabai A.

Rao, Shri Jagannatb

Rao, Dr. K. L.

Rao, Shri M. S. Sanjeevi

Rao, Shri M. Satyanarayan

Rao, Shri P. Ankineedu Prasada

Rao Shri Pattabhi Rama

Ravi, Shri Vayalar

Reddy, Shri P. Ganga

Reddy, Shri P Narasimha

Reddy, Shri Sidram

Richhariya, Dr. Govind Das

Rohatgi, Shrimati Sushila

Roy, Shrl Bishwanath

Samanta, Shri S. C.

Sangliana, Shri

Satpathy, Shri Devendra

Savant, Shri Shankerrao

Sethi, Shri Arjun

Shahnawaz Khan, Shri

Shambhu Nath Shri

Shankar Dayal Singh, Shri

Shankaranand, Shri B.

Sharma, Shri A. P.

Sharma, Shri Madhoram

Shastri, Shri Sheopujan

Shenoy, Shri P. R.

Shinde, Shri Annasaheb P.

Shukla, Shri Vidya Charan

Siddayya, Shri S. M.

Sohan Lal, Shri T.

Sokhi, Sardar Swaran Singh

Subramaniam, Shri C.

Sudarsanam, Shri M.

D.G. Min. of Agr and Irrgn.

Surendra Pal Singh, Shri

Survanaravana, Shri K.

Tayyab Hussain, Shri

Tiwary, Shri D. N.

Tombi Singh, Shri N.

Tulsiram, Shri V.

Verma, Shri Sukhdeo Prasad

Vikaf Shri Ram Chandra

Yadav, Shri Karan Singh

NOES

Baneriee, Shri S. M.

Bhattacharyya, Shri S. P.

Chandrappan, Shri C. K.

Chatterjee, Shri Somnath

Chaudhary, Shri Ishwar

Deshpande, Shrimati Roza

Gupta, Shri Indrajit

Kathamuthu, Shri M.

Krishnan, Shrimati Parvathi

Mehta, Shri P. M.

Muruganantham, Shri S. A.

Parmar, Shri Bhaljibhai

Patel Kumari Maniben

Reddy Shri B. N.

Saha, Shri Ajit Kumar

Sen, Dr. Ranen

MR SPEAKER: The result of the division is: Ayes—154, Noes—16.

The motion was adopted.

SHRI C. SUBRAMANIAM: I inintroducet the Bill.

12.20 hrs.

DEMANDS FOR GRANTS, 1976-77 contd.

MINISTRY OF AGRICULTURE AND IRRIGATION—contd.

MR. SPEAKER: The House will now take up further discussion and voting the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. I think there are a large number of speakers. I propose to give ten minutes to each of the

[†]Introduced with the recommendations of the President.

611LS—5.